GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:1029 ANSWERED ON:05.08.2011 ILLEGAL MINING

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Will the Minister of MINES be pleased to state:

- (a) whether illegal mining is under operation in various parts of the country including in Madhya Pradesh;
- (b) if so, the details of such cases reported so far;
- (c) the estimated loss incurred to the Union Government thereby;
- (d) whether any directives have been issued to the State Governments to constitute State level coordination-cum-empowered committee and to prepare action plan for tackling such illegal mining in the country;
- (e) if so, the details thereof alongwith the response received from the State Governments in this regard; and
- (f) the fresh steps taken by the Union Government to prevent illegal mining in the country?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

- (a) and (b): Some instances of illegal mining of minerals have come to the notice of the Government in various parts of the country including Madhya Pradesh. The details of number of cases detected since 2006 till March, 2011 and action taken by concerned State Governments are given in Annexure.
- (c): Since State Governments are the owners of minerals, entire royalty revenue accrues to the State Government, and for this reason there is no revenue loss to the Union Government directly due to illegal mining.
- (d) and (e): Yes, Madam. The State Governments have been requested vide letter No. 7/35/2009-M.IV dated 3.11.2009 to set up State Coordination-cum-Empowered Committee (SCEC), and all State Governments were further requested to prepare action plan for curbing illegal mining vide D. O. No. 16/12/2009-M.VI dated 8.12.2009, including specific measures to detect and control illegal mining including, use of remote sensing, control on traffic, gather market intelligence, registration of end-users and setting up of special cells etc.

The State Governments have reported the following developments :

- # Eighteen States (Andhra Pradesh, Bihar, Chattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Jammu and Kashmir, Karnataka, Madhya Pradesh, Maharashtra, Nagaland, Orissa, Rajasthan, Uttarakhand, Uttar Pradesh and West Bengal) have framed Rules under Section 23C of the Mines and Minerals (Development and Regulation) Act, 1957.
- # Twenty one States (Andhra Pradesh, Assam, Bihar, Chattisgarh, Gujarat, Goa, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Manipur, Mizoram, Nagaland, Orissa, Punjab, Rajasthan, Tamilnadu, Uttarakhand, Uttar Pradesh and West Bengal) have set up Task Force at State and/or District level.
- # Ten State Governments (Andhra Pradesh, Chhattisgarh, Gujarat, Goa, Haryana, Jharkhand, Karnataka, Maharashtra, Orissa, Rajasthan and West Bengal) have set up a Coordination-cum-Empowered Committee.
- # States like Andhra Pradesh, Gujarat, Maharashtra, Rajasthan, Karnataka, Jharkhand and Tamilnadu have undertaken digitization of the mining area to varying extent.
- # State Government of Rajasthan and Orissa have reported to have commenced using satellite imagery.
- # State Governments of Gujarat, Jharkhand, Karnataka, Orissa have reported to have started use of holograms/ bar codes in the transport permits.
- (f): The Central Government has appointed Shri Justice M. B. Shah Commission of Inquiry under the Commission of Inquiry Act, 1952 to inquire into the large scale mining of iron ore and manganese ore without lawful authority in several States vide Notification S. O.

2817 dated 22nd November, 2010. The Commission has started its functioning.

The Central Government has also amended Rule 45 of the Mineral Conservation and Development Rules, 1988 vide notification G. S. R. 75(E) dated 9.2.2011 making it mandatory for all miners, traders, stockists, exporters and end-users to register with the Indian Bureau of Mines and report on movement of minerals to Indian Bureau of Mines and State Government. This is expected to reduce the scope for illegal mining.